REGISTERED

AND THE

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038. Dated: 9 Nov 87 842 /87 (F) - APPLICATION NO _____

W. P. No.

APPLICANT Sri Ramouth

Dy Director of Millary Farons, Fune and 300.

1. Son Ramarah Farm Hound (Cultivation Branch) Young Stock Farms, Boungalore

4. The Quarlez Master Greneral, QMG's Browner, Aromy Has, DAQ PO, New Delit Mool.

2. Sri A.C. Raja Sekhar, Advocali, No. 82/B, 1st Cross, 12th Main Road, Bornal Shankari 1st Stage, I Block, Bangalore-560 050.

5. The Manager, Young Stock Farm, Agram, Fernalur Post, Bangalore - 560 037.

3. Dapouly Discelor, Hilitary Various, Soulvarin Coros mand, Kirkee Pune -411 000. 6. The Superirsor, Jenug Stock farm Jeroaluz Post, Bangalou - 37.

7. Si to 8 Padonasajouals Advocali (C.G. S.C.) High Court Brill Bings . Bangalore-1.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/

INTERIM ORDER passed by this Tribunal in the above said application

27 Oct 87.

RECEIVED & Copies 10/118)

Diary No die 7/c2/87

De Date: 2 5 1 5 5

Encl: as above.

(JUDICIAL)

Recalled two capies Advo cale 16/11/87

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 27th DAY OF GCTCRER. 1987

Present: Hon'ble Sri 1.S. Futtasuamy

Vice-Chairman

Hun'ble Sri L.H.n.heço

Member (A)

APPLICATION No. 842/87(F)

Sii hamaidh, Farm Hand, Young Stock Farm, nglom, Bangalore.

Applicant

(Sri A.C.Rajasekhor

Advocate)

VS.

- The Government of India, by its Deputy Director of Military Forms, Southern Command, Firkse, Pune - 411 UU3.
- 2. The Quarter Master General, 4.M.R.'S Branch, Arry Head Quarters, Defence Head Quarters F.C., New Delhi 110 011.
- 5. The Manager, Young Stock Farm, Agram, Yemalur Post, Bangeloie - 550 037.
- 4. The Supervisor,
 Young Stock Farm,
 Young Stock

Respondents

, Sri M.S. Padmerajoiah

Advocate)

This application has come up before the Tribunal today. Hon'ble Sri F.: Puttaswamy, Vice-Chairman, made the following:

ORDER

This is an application made by the applicant

under Section 19-0¶ the administrative Tribunals Act, 1985(Act).



- 2. Prior to 4.2.1985 the applicant was working as a Farm Hand (Cultivation Section) a civilian post in the office of Young Stock Farm, Agram, Bangalore. On 4.2.1985 the Manager of that office, purporting to exercise the powers conferred on him by Fule 10 of the CCS(CCA) Rules 1955(the Rules) placed him under suspension pending contemplated disciplinary proceedings against him under the rules. This order was followed up by a series of orders made and the last order of suspension had been made on 17.3.1985 (Annexure D) by the Deputy Director of Military Farms, Southern Command, Poona(Director) which is now in operation against him.
- the applicant instead of filing an appeal under Rule 23 of the fules against the same to the competent appellate authority namely, the quarter Master General, New Delhi (QMG) but issued a legal notice to him, the Director, and Government calling upon all of them to revoke the order of suspension and also the initiation of disciplinary proceedings against him. As no one of them did act on the same, the applicant has approached this Tribunal on 5.10.1987 challenging the order of suspension made by the Director and the very initiation of disciplinary proceedings againt him on diverse grounds.
- 4. At our direction the respondents have entered appearance and produced their records.
- 5. Sri A.C.Rajasekhar, learned counsel for the applicant, without rightly disputing that the applicant had not filed appeal under the Rules to the Appellate



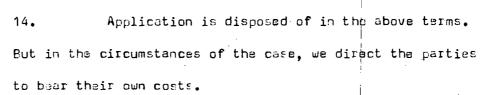
Authority(AA) the legal notice itself got issued by him on 16.6.1986(Annexure K) must itself be directed to be treated as an appeal under rule 23 of the Rules and the AA directed to dispose of the same on merits.

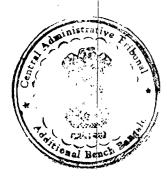
- Sri M.S.Padmarajaiah, learned counsel for the respondents, contends that by any stretch of imagination the legal notice cannot be treated as an appeal and the same decided as an appeal. He also contends that the orders challenged were legal and valid.
- The applicant a Group O official is not also an educated person. On receipt of the order of the Director the applicant approached a legal practitioner in the matter, who issued a legal notice calling upon the authority which had placed him under suspension and the appellate authority to revoke the order of suspension and the disciplinary proceedings initiated against him.
- 8. Sri Padmarajziah is right that a legal notice and an appeal are different and normally one cannot be treated as the other. The legal notice cannot normally be treated as an appeal can hardly be doubted. But that does not necessarily mean that in the interests of justice that can never be done also.
 - 9. On ignorance of the applicant and facts and circumstances of this case, we consider it proper to direct the QMG to treat the legal notice itself got issued on 16.6.1986 as an appeal under Rule 23.
 - 10. Sri Padmarajaiah contends that even if the



notice is registered as an appeal then the same would be out of time under Fule 25 of the Fules.

- Rule 25 empowers the appellate authority to condone the delay for sufficient reasons. If that is so, then we consider it proper to permit the applicant to make an application for condonation of delay and direct the QMG to deal with the same with sympathy. We have no doubt that the QMG without being unduly technical would condone the delay and deal with the appeal on merits.
- 12. On the view expressed we do not propose to examine the validity of the orders passed by the authorities which had to be done in the first instance by the QMG only. We, therefore, leave them open.
- 13. In the light of our above discussion we make the following orders and directions on the matter:
 - 1) We direct the Quarter Master GeneralRespondent 2- to register the legal
 notice received by him from the applicant on 10.6.86 as an appeal under
 rule 23 of the Rules, and also receive
 any application to be made by the applicant for condonation of delay and deal
 with them in accordance with law and
 the observations made in this order
 with all such expedition as is possible
 in the circumstances and in any event
 within 60 days from the date of teceipt
 of this order.





- True copy.

Vice-Chairmen 10 187

Member (A) \$5 K-87

SECTION OFFICE THE SUMAN ADDITIONAL BENCH
BANGALORE